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SLP(C)No. 6020 OF 2001

ITEM No.2

Court No. 7

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6020/2001

(From the judgement and order dated 21/02/2000 in CMWP 34214/98  
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P. & ORS.

Petitioner (s)

VERSUS

M/S. STURDY PIPES PVT. LTD.

Respondent (s)

( Office Report on Default )

Date : 31/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU  
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Ms. Alka Agrawal, Adv.  
Mr. Ajay K. Agrawal.,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Fresh steps to be taken in respect of service of  
notice on unserved respondents.

Dasti service, in addition, is permitted.

.SP1

Charanjit

[ Om Prakash ]  
Court Master